

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No. 02/(MAH)/2011
CA No.

CORAM:

Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 05.12.2016


NAME OF THE PARTIES:

M/s. India Globalization Capital
V/s.

M/s. Sricon Infrastructure Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
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1	Adv. Vinod J. Mehta i/s Suresh Nagar	Adv for petitioner	
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Order

CP No.02/397-398/CLB/MB/MAH/2011

The Petitioner Counsel filed representation submitting that the Petitioners have instructed the Counsel to withdraw the Company Petition 02/2011. In pursuance of such submission, the Company Petition is hereby dismissed as withdrawn vacating the restraint order, if any, passed in the past against the Respondents.

Accordingly, the Company Petition 02 of 2011 is dismissed as withdrawn.

sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)

sd/-

V. NALLASENAPATHY
Member (Technical)